

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.108
CP(IB) 149 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Suryansh Merchandise India Ltd
V/s
Gujarat Ambuja Exports Ltd

.....Applicant

.....Respondent

Order delivered on 05/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Pranav Thakkar, Adv.
For the Respondent : Mr. Mayur Jugtawat, Adv. for Mr. Vishal Dave, Adv.

ORDER

Learned Proxy Counsel for the Respondent Mr. Mayur Jugtawat, submits that there is bereavement in the family of the main counsel, Mr. Vishal Dave, hence, he requests an adjournment which is not opposed by the other side.

Hence, the Counsel for the respondent, the matter stands adjournment to 26.02.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)